

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

209. IA/219/2024 IA/152/2024 IN C.P. (IB)/745(MB)2021

IN THE MATTER OF

Mrs. Neeta Navin Nagda

VS

Anusmera Realty and Infra Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 23.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

Adv. Yahya Batatawala (PH)

For the Respondent No. 1 in both I.A.s:

Mr. Rajan Agrawal (VC)

ORDER

I.A. 219/2024

Mr. Rajan Agrawal appearing on behalf of the respondent no. 1 prays for time to file the reply. Allowed as prayed for. None has appeared on behalf of the respondent no. 2 to 14. In the interest of justice, one last opportunity is granted to all the respondents to file their replies before the next date by serving an advance copy to the Counsel opposite or otherwise their right to file reply shall stand forfeited. Adjourned to **14.05.2024**.

I.A. 152/2024

Mr. Rajan Agrawal, Advocate appearing on behalf of the respondent no. 1 prays for time to file the reply. Allowed as prayed for. None has appeared on behalf of the respondent no. 2 to 4. In the interest of justice, one last opportunity is granted to all the respondent to file the replies before the next date by serving an advance copy to the Counsel opposite or otherwise their right to file reply shall stands forfeited. Adjourned to **14.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)